

open competitive examination and fifty per cent by departmental promotion by selection from among employees of the Corporation on the recommendation of a Departmental Promotion Committee.

id' No action is called for on the part of Government.

E IN R. K. PI RAM

*295. SHRI B. C. PATTANAYAK: Will the Minister of COMMUNICATIONS be pleased to si

(a) whether it is a fact that there is no sub-Post Office in Sectors VII and IX of R. K. Puram, a Colony of Central Government employees in New Delhi;

(b) whether it is also a fact that there is not a single letter box in that area; and

(c) if so, when these facilities will be provided there?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI T. K. GURJAL): (a) Yes, Sir.

fb 1 No, Sir. Letter Boxes have been planted in Sectors VIII & IX of R. K. ; Puram very recently.

(c) Opening of a new post office depends on securing suitable accommodation for which efforts are being made. A Post Office will be opened as soon as accommodation is secured.

PENSIONS TO DISPLACED PERSONS FROM SINDH

*296. SHRI JAIRAMDAS DATJLATRAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state the reasons in full why applications by retired public servants of Sindh supported by most of the documentary evidence needed for grant of pensions are not being sanctioned despite the passage of 19 years since partition even though the applicants have fulfilled the demand of Government for two sureties in case the claim

for pension is not confirmed by Pakistan Government on account of any particular unavoidable document!

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): Pending verification and acceptance, by the Government of Pakistan, of their claims for pension. Displaced Government servants from West Pakistan (including Sindh) are granted pensions on production of original documents comprising;

- (1) Pension Payment orders; or
- (2) Retirement orders issued by the Pakistan Authorities; or
- (3) Orders communicating sanction of pension issued by the Departmental Authorities in Pakistan.

Before the actual payment of pensions is authorised as above, the claimants are further required to execute Indemnity bonds supported with two sureties.

The question of cases being kept pending for sanction, where the above conditions are fulfilled, does not arise.

INDIAN SOCIAL INSTITUTE, NEW DELHI

*265. SHRI MAHAVIR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a large sum of money is being given as grant-in-aid to the Indian Social Institute, New Delhi for conducting training courses for managers, supervisees and workers;

(b) whether it is a fact that the Institute aims at propagating a particular religion and if so, what are the reasons for which grants are given to such institution; and

(c) whether it is a fact that a decision in the matter has been taken without consulting the National Pro-

fTransferred from the 9th May, 1968

ductivity Council and other agencies in this field?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) No. The matter is yet under consideration.

(b) No, the second part of the question does not arise.

(c) No.

DISPUTE IN TALCHER COLLURIES, ORISSA

412, SHRI BANKA BEHARY DAS: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply to Unstarred Question No. 281 given in the Rajya Sabha on the 28th July, 1967 and state:

(a) whether the dispute between the workmen and management of the Tal-cher collieries in Orissa has been settled;

(b) if not, the nature of the dispute pending;

(c) whether some of the matters were decided to be referred to the Managing Director, National Coal Development Corporation, Ranchi; and

(d) if so, what is the result thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) to (d) The information is not readily available. The same is being collected and will be laid on the Table of the Sabha.

TERMINATION OF SERVICES OF EMPLOYEES OF D.M.S.

413, SHRI BANKA BEHARY DAS: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the number of student employees under the Delhi Milk Scheme whose services have been terminated since January, 1968;

(b) the number of girls amongst these employees; and

(c) the reasons for termination of services of the employees referred to in part (b) above and whether the

authorities are reconsidering their cases?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) 21 Depot Managers and 11 Depot Assistants.

(b) 4 Depot Managers and 1 Depot Assistant.

(c) Reasons for the termination of services are given below:—

1. Change of seals of milk bottles.

2. Non-supply of milk to token holders and selling the same on cash payment to non-token holders

3. Non-deposit of sale proceeds daily as per instructions.

Two of the Depot Managers have represented against termination of their services. One has been allowed to rejoin duties. The second case is under consideration.

SEA-FOOD INDUSTRY

414, SHRI BANKA BEHARY DAS: Will the Minister of FOOD AND AGRICULTURE be pleased to state:—

(a) what positive steps have been taken by Government to develop the sea-food industry in the country;

(b) how much foreign exchange has been earned during each of the last five years by export of sea-food; and

(c) if there has been a fall in exports, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB CHINDE): (a) Exploitation of Marine Fisheries resources received considerable attention of the Government of India during the first three plans. The provision for marine fisheries in the 2nd & 3rd Plan periods was Rs. 8.15 crores and Rs. 14.28 crores respectively. The level of production at the end of the Third Five Year Plan